(स) से (घ) इस मेले का ब्योरा भारत कृपक संगाज के पारा उपलब्ध है।

†[THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN):
(a) No. The Government of India is not organising any agricultural tair in December, 1959. A world Agricultural Fair is, however, being organised by the Farmers' Forum (Bharat Krishak Samaj), which is a private organisation.

(b) to (d). Details of the Fair are available with the Bharat Krishak Samaj.]

12 Noon

PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS OF THE GOVERN-MENT OF DELHI FOR 1954-55

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI): Sir, I beg to lay on the Table under clause (1) of article 151 of the Constitution, a copy of the Finance Accounts of the Government of Delhi for the year 1954-55 and the Audit Report, 1955, thereon. [Placed in Library, See No. LT-838/58.]

TEXTILE ENQUIRY COMMITTEE REPORT, 1958

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I lay on the Table a copy of the Report of the Textile Enquiry Committee (1958). [Placed in Library, See No. LT-803|58.]

Annual Report of National Cooperative Development and Warehousing Board for 1956-57

THE MINISTER OF CO-OPERA-TION (Dr. P. S. DESHMUKH): Sir, I lay on the Table, under sub-section (3)

†[] English translation.

of section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Annual Report of the National Co-operative Development and Warehousing Board for the year 1956-57. [Placed in Library, See No. LT-835|58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DELHI MOTOR VEHICLES RULES. 1940

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (Shri RAJ BAHADUR): Sir, I lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940 issued by the Delhi Administration:-

- (i) Notification No. F. 12|37-MT& CE|Home, dated the 16thDecember, 1957.
- (ii) Notification No. 12|154|56-MT|Home, dated the 15th March, 1958.
- (iii) Notification No. F. 12(37) 57-MT/Home, dated the 25th March, 1958, publishing a corrigendum to the Notification mentioned at item No. (i) above.
- (iv) Notification No. 12|25|52-MT| Home(I), dated the 25th March, 1958.
- (v) Notification No. 12[41[56-MT] Home, dated the 25th March, 1958.

[Placed in Library, See No. LT-837/58 for (i) to (v).]

NOTIFICATION PUBLISHING TRIPURA PRE-VENTION OF FOOD ADULTERATION RULES, 1958

THE MINISTER OF HEALTH (SMRI D. P. KARMARKAR): Sir, I lay on the Table, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954, a copy of the Tripura Administration, Medical and Public Health Department Notification